

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.83/(MAH)/2014
CA No.

CORAM:

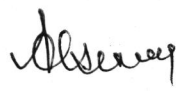
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: Mr. Bipinchandra Gandhi

V/s.
M/s. Bridge Informatics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary for Respondent	

ORDER

TCP No. 83/397-398/CLB/MB/MAH/2014

1. The matter was listed for some clarification today. However, no one is present from the side of the Petitioner.
2. From the side of the Respondent Learned Representative has submitted Written Submissions and few Case Laws as well as explained his defence. He has also pleaded that the question of maintainability as raised in the Reply is a Preliminary Issue to be decided first.
3. This is the final opportunity to the Petitioner that if they want to plead in addition to whatever has been argued earlier then directed to positively appear on the next date of final hearing i.e. 07.04.2017 at 2.30 P.M.
4. It is hereby directed to the Learned Counsel of the Respondent to communicate this Order as well as next date of hearing now fixed for **7th April, 2017 at 2.30 P.M.** to the Petitioner/Legal Representative.

sd/-

M.K. Shrawat
Member (Judicial)

Dated: **29.03.2017**